

**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2017 AS ON 01.01.2018**

1. Name of Officer (in full) : VIRENDRA KHUSHALRAO PANCHAM  
 2. Service to which the Officer belongs : CENTRAL CIVIL SERVICE

3. Present Post held: DEPUTY DIRECTOR  
 4. Present Pay: BASIC RS. 76200/-

| Name of District, Sub-Division, Taluk & Village or City in which property is situated (Full location & postal address) | Name & Details of property Housing, Lands and other Buildings                                     | Cost of construction/ Acquirement (and year when purchased) including of land in case of house and year when purchased   | Present Value * | If not in own name, state in whose name held & his/her relationship to the Govt. Servant | How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired | Annual income from property   | Remarks                                     |
|--|---|--|-----------------|--|---|-------------------------------|---|
| (1)  | (2)   | (3)  | (4)             | (5)  | (6)   | (7)                           | (8)   |
| (1). PLOT NO. 41, CHITNISNAGAR, UMRED ROAD, NAGPUR   | HOUSE BUILT UP AREA OF 900 SQ. FEET OVER A PLOT OF 2000 SQ. FEET                                  | PLOT WAS PURCHASED ON 02-05-1994, CONSTRUCTION WAS DONE DURING 2002-2003 WITH FINANCE (RS. 5 LAKH) BY SBI, MAHAL, NAGPUR | APPROX 50 LAKHS | OWN  | CONSTRUCTED OVER A PLOT WHICH WAS PURCHASED ON 02-05-1994   | -NIL- OCCUPIED BY FAMILY ONLY | -   |
| (2). SHOP  | NO. 3, PLOT 13, CHITNIS NAGAR, NAGPUR   | RS. 4 LAKHS DATE 02-07-2010  | RS. 6 LAKHS     | WIFE   | BY PURCHASE DATED 02-07-2010  | -NIL-                         | VACANT                                      |
| (3) PLOT   | PLOT NO. 16, 17, KH NO. 49/1, MOUZA TARODI, KHURD, TAL. KAMPTHEE, DIST- NAGPUR 2400 SQ. FEET AREA | RS. 3 LAKHS DATE 22-12-2014  | RS. 6 LAKHS     | WIFE   | BY PURCHASE DATED 22-12-2014  | NIL                           | NON AGRICULTURAL LAND LOCATED IN RURAL AREA |

*Handwritten signature and date: 23/1/18*

|                             |  |                          |         |      |   |     |   |
|-----------------------------|--|--------------------------|---------|------|---|-----|---|
| (4)<br>AGRICULTURAL<br>LAND | MOUZA 148,<br>P.H.NO. 22, TAL.<br>KATOL, MOUZA<br>GONDIDIGRAS,<br>SR. NO. 5<br>0.42 HECTAR | INHERITED<br>FROM PARENT | 5 LAKHS | SELF | INHERITED<br>FROM PARENT<br>DATED<br>16-07-2015 | NIL | - |
|-----------------------------|--|--------------------------|---------|------|---|-----|---|

Signature:

Name: V.K.PANCHAM

Designation: DEPUTY DIRECTOR

Date 29-01-2018

Note

- 1)\* In case where is not possible to assess the value accurately, the approximate value in relation to present condition may be indicated
- 2) \*\* Includes short term leases also
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependant on Government servant.
- 4) The wording 'No Change' or ' No addition' or 'as in previous year' may be avoided and all details filled up.
- 5) AIS officers are requested to fill the form in duplicate
- 6) All columns should be filled up neatly in capital letters.